

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 31/82-ALC4/2010 MEETING DATE : 02.11.2010

The Meeting No.31/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 02.11.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. DCGI, DCGI
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 28/82 dated 12.10.2010 were ratified by the Committee.

Case No. B-258	M/s Hildose Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/00497/AM08/DES-III
Meeting Date 02.11.2010	RLA F. No. 03/94/040/01100/AM08
Adv. Lic. No.0310460275 dated 06.02.2008	
Committee considered case as per agenda and observed that in this case the supplier and buyer is same i.e. M/S Transo Pharm, Germany and the supplier has supplied the raw material free of cost. Further the supplier has agreed and accepted 20% wastage in the raw material. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to revise norms under para 4.7 of HBP as applied by the firm. The earlier decision taken in 17/11 meeting held on 27.07.2010 stands withdrawn. This decision is, however, for regularization purpose only and no repeat licence would be issued based on this decision. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-259	M/s Punjab Chemicals & Crop Protection Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/01157/AM10/DES-III F.No.01/82/050/00809/AM10/DES-III
Meeting Date 02.11.2010	RLA F. No. 03/95/040/00760/AM10 RLA F. No. 03/95/040/00557/AM10
Adv. Lic. No.0310561196 dated 22.02.2010	
Adv. Lic. No.0310550660 dated 14.12.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of	

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2005/Ch.II dated 02.06.2022.07.201009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4,5-Trimethoxy Toluene	1 kg	1.	3,4,5-Trimethoxy Benzaldehyde	1.25 kg
		2.	Hydrazine Hydrate	0.420 kg
		3.	PEG-600	1.00 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 11/82 meeting held on 15.06.2010 and 12/82 meeting held on 22.06.2010 stands withdrawn.

Case No. B-260	M/s FMC India Pvt. Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/00212/AM08/DES-III F.No.01/82/050/00612/AM08/DES-III F.No.01/82/050/01173/AM08/DES-III F.No.01/82/050/01575/AM08/DES-III F.No.01/82/050/00777/AM09/DES-III
Meeting Date 02.11.2010	RLA F. No. 07/24/040/00820/AM08 RLA F. No. 07/24/040/00789/AM07 RLA F. No. 07/24/040/00433/AM08 RLA F. No. 07/24/040/00577/AM08 RLA F. No. 07/24/040/00193/AM09
Adv. Lic. No.0710056292 dated 07.03.2008 Adv. Lic. No.0710056002 dated 22.02.2008 Adv. Lic. No.0710053369 dated 14.09.2007 Adv. Lic. No.0710054550 dated 16.11.2007 Adv. Lic. No.0710058652 dated 22.07.2008	
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Lithium Metal to read as 0.2982 kg/kg of export product without any other change in the decision taken in 19/82 meeting held on 05.08.2008, 1/82 meeting held on 01.04.2008, 39/83 meeting held on 14.09.2007 and 38/83 meeting held on 26.12.2007.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-261	M/s Kopran Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/00147/AM08/DES-III
Meeting Date 02.11.2010	RLA F. No. 03/94/040/00443/AM08
Adv. Lic. No.0310438246 dated 06.08.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/6/2010-PI-(Norms) dated 08.06.2010 and in consultation with technical	

authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 Kg.	1.	Cefepime Hcl (Non-Sterile)	0.655 kg
		2.	Methanol	0.742 kg
		3.	Eno Carbon	0.034 kg
		4.	Acetone	1.816 kg
		5.	L-Arginine (Non-Sterile)	0.370 kg
		6.	IPA (Iso Propyl Alcohol)	0.392 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 21/82 meeting held on 25.09.2007 stands withdrawn.

Case No. B-262	M/s Kopran Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/01818/AM07/DES-III
Meeting Date 02.11.2010	RLA F. No. 03/94/040/01416/AM07
Adv. Lic. No.0310423486 dated 16.03.2007	
Committee decided to defer case for 30.12.2010 for comments of Department of Pharmaceuticals.	

Case No. B-263	M/s Hetero Labs Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/01005/AM10/DES-III
Meeting Date 02.11.2010	RLA F. No. 09/24/040/00305/AM10
Adv. Lic. No.0910039817 dated 05.11.2009	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/68/2010-PI-(Norms) dated 05.10.2010 and decision taken in 18/82 meeting held on 03.08.2010 in the case of M/S Aurobindo Pharma and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Purity NLT 99.8%)	1 Kg.	1.	(2R-Cis)-4-Amino-1-(2-Hydroxy Methyl)-1,3-Oxathiolan-5-YL-2-(1H)-Pyrimidinone	1.10 kg
		2.	Salicylic Acid	0.395 kg
		3.	Dimethyl Formamide	0.29 kg
		4.	Methanol	2.51 kg
		5.	Sodium Borohydride	0.480 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-264	M/s Fleming Labs. Ltd.
Norms Committee Meeting No. 31/11	F.No.01/82/050/00777/AM06/DES-III
Meeting Date 02.11.2010	RLA F. No. 09/24/040/00280/AM06
Adv. Lic. No.0910024270 dated 13.10.2005	
Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm.	
RA concerned may take further necessary action as per above decision of NC.	

1

Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O.23(2)/DGFT/2010 dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a-Hydroxy-7-Keto-5b-Cholan-24-Acid	1 Kg.	1.	Ox Bile Solids 75%	4.456 kg
		2.	Methanol	2.29 kg
		3.	Heptane	4.52 kg
		4.	Ethyl Acetate	4.76 kg
RA concerned may take further necessary action as per above decision of NC.				

2

Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O.23(2)/DGFT/2010 dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a-Hydroxy-7-Keto-5b-Cholan-24-Acid	1 Kg.	1.	3,7-Diacetoxy-12-oxocholanic Acid Methyl Ester	1.43 kg
		2.	Ethyl Acetate	4.85 kg
		3.	Hydrazine Hydrate 80%	1.05 kg
		4.	n-Propanol	1.57 kg
RA concerned may take further necessary action as per above decision of NC.				

				13.04.2009	Date:16.11.2010	
Decision :Committee decided to defer case for 16.11.2010 for comments of Department of C&PC.						
7	Case No.:21/18/82-ALC4/2009		Party Name:ELPPE CHEMICALS PRIVATE LIMITED		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00295/AM10/		RLA File :03/94/040/01082/AM09/		Lic.No/Date:0310515875 16.04.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 21/11 meeting held on 24.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	5 Hydroxy Isophthalic Acid	1 kg	1.	Isophthalic Acid	2.248824 kg	
		2.	Caustic Soda Flakes	2.00 kg		
		3.	Caustic Potash Flakes	1.8 kg		
RA concerned may take further necessary action as per above decision of NC.						
8	Case No.:7/9/82-ALC4/2009		Party Name:SOFTGEL HEALTH CARE PVT. LTD.,		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00120/AM10/		RLA File :04/24/040/00040/AM10/		Lic.No/Date:0410104760 21.05.2009	
	Decision : Committee considered case as per agenda and taking cue from SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Natural Vitamin E 400 IU Softgel Capsules (Soft Gelatin Capsules)	4800000 Nos.	1.	Natural Vitamin E 1000 IU (D Alpha Tocopherol Oil 1000IU/G	1958.4 kg	
RA concerned may take further necessary action as per above decision of NC.						
9	Case No.:9/13/82-ALC4/2009		Party Name:ENCUBE ETHICALS PVT LTD		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/		RLA File :03/94/040/00063/AM10/		Lic.No/Date:0310522513 03.06.2009	Defer Date: 30.11.2010
	Decision :Committee noted that the firm has sent copy of DML and decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.					
10	Case No.:30/13/82-ALC4/2009		Party Name:SHILPA MEDICARE LTD.,		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/		RLA File :07/24/040/00103/AM10/		Lic.No/Date:0710065349 11.06.2009	Defer Date:30.11.2010

Decision :Committee decided to defer the case for 30.11.2010 for reply from firm.

11

Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O.23(2)/DGFT/2010 dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a-Hydroxy-7-Keto-5b-Cholan-24-Acid	1 Kg.	1.	Ox Bile Solids 75%	4.456 kg
		2.	Methanol	2.29 kg
		3.	Heptane	4.52 kg
		4.	Ethyl Acetate	4.76 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda and observed that the technical information called from the firm has been received and the same has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

13	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and observed that the technical information called from the firm has been received and the same has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

14	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

	Case No.:10/17/82-ALC4/2009		Party Name:PARABOLIC DRUGS LTD.,		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Rejected
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15	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	
Decision :Withdrawn as the case has already been rejected by NC in 22/82 meeting held on 31.08.2010.				

16

Case No.:5/19/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00590/AM11/	RLA File :09/24/040/00119/AM10/	Lic.No/Date:0910038697 24.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/137/2008-PI-III dated 27.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2S,3S,5S)-2-Amino-3-Hydroxy-5-(Tert Butyloxy Carbonyl)Amino-1,6-Diphenyl Hemi Succinic Acid Salt (BDH)	1 Kg.	1.	L-Phenylalanine	1.039 kg
		2.	1,2 Dimethoxy Ethane	13.06 kg
		3.	Acetonitrile	0.445 kg
		4.	Citric Acid Monohydrate	5.74 kg
		5.	Ditertiary Butyl Dicarbonate	0.653 kg
		6.	Iso Propyl Alcohol	2.86 kg
		7.	Methanol	3.475 kg
		8.	Methylene Dichloride	1.91 kg
		9.	N-Heptane	0.28 kg
		10.	Potassium Carbonate	3.52 kg
		11.	Sodium Boro Hydride	0.667 kg
		12.	Tetrahydrofuran	1.028 kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Rejected
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 17.08.2010, but no reply has been received and norms can not be fixed in absence of the required technical information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

18	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda and observed that the technical information called from the firm have been received from the firm and the same			

	Decision Committee considered case as per agenda and observed that the technical information called from the firm have been received from the firm and the same have been forwarded to Department of Pharmaceuticals vide U.O. dated 09.11.2010 for their comments. Accordingly, case was deferred for 30.11.2010.		
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19	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Rejected
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested vide letter dated 23.07.2010 to clarify that the process details and export product do not match, but no reply has been received and norms can not be fixed in absence of required clarification. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

20	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:38/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00475/AM11/	RLA File :09/70/040/00114/AM10/	Lic.No/Date:0910039454 01.10.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

22	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for reply from firm.			

23	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:28.12.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/34/2010-PI (Norms) dated 01.07.2010, decided to call for the following information from the firm. 1. Details of manufacturing process. 2. Molecular weight. 3. Percentage yield on molar basis. 4. Other technical details as per Appendix 33.			

Accordingly, case was deferred for 28.12.2010.

24

Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/		Lic.No/Date:0910039743 28.10.2009	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 10.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-difluoro-8-Methoxy-4-oxo 1,4-Dihydro Quinoline-3-Carboxylic Acid	1.31 kg
		2.	(S,S)-2,8-Diazabicyclo (4,3,0) Nonane	0.55 kg
RA concerned may take further necessary action as per above decision of NC.				

25

Case No.:44/15/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00481/AM11/	RLA File :31/24/040/00135/AM10/	Lic.No/Date:3110040400 29.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/110/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ketamine Hcl	1 Kg.	1.	Cyclo Pentyl Chloride	1.876 kg
		2.	O Chloro Benzonitril	1.684 kg
		3.	Magnesium Turning	0.467 kg
		4.	Bromoine	1.83 kg
		5.	Methanol	6.81 kg
		6.	Toluene	10.32 kg
		7.	Acetone	0.031 kg
		8.	Iso Propyl Alcohol	2.71 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Reiected
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26	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 17.08.2010, but no reply has been received and norms can not be fixed in absence of the required technical information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

27	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

28	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

29	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Rejected
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 21.06.2010, but no reply has been received and norms can not be fixed in absence of the required technical information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

30	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Rejected
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	
	Decision :Committee considered case as per agenda and observed that the firm has sought for import of Drug Intermediate as well as its raw materials. Accordingly, the firm was requested to furnish revised application opting either import of Drug Intermediate or its raw materials, but the firm has furnished the copy of the same application and norms can not be fixed in absence of revised application. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
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31

			02.11.2010	Approved
HQ File :01/82/050/00989/AM10/		RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/60/2010-Ch.II dated 01.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Yapox CL 30/10	1 Kg.	1.	Hydroquinone	0.611 kg
Hydroquinone Bis (2 Hydroxy Ethyl Ether)		2.	2-Chloro Ethanol	0.903 kg
RA concerned may take further necessary action as per above decision of NC.				

32

Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/99/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orlistat	1 Kg.	1.	(S)-(-)-2,2-bis(diphenylphosphino)-1,1-binaphthyl	0.0166 kg
		2.	2 Methoxy Propane	13.10 kg
		3.	Acetone	0.95 kg
		4.	Activated Carbon	0.100 kg
		5.	Dicyclohexyl Carbodiimide	1.189 kg
		6.	Diisobutyl Aluminium hydride	10.76 kg
		7.	Dimethyl Formamide	0.194 kg
		8.	Ethyl Acetate	0.40 kg
		9.	Formic Acid	0.643 kg
		10.	Lithium Hexamethyldisilazide	2.865 kg
		11.	L-Leucine	0.921 kg
		12.	Meldrum Acid	2.985 kg
		13.	Methanol	19.70 kg
		14.	Methylene Chloride	11.08 kg
		15.	Palladium Sponge	0.00618 kg
		16.	Pivaloyl Chloride	0.848 kg
		17.	Tetrachlorobis(P-Cymene)Diruthenium(II)	0.0083 kg
		18.	Tetrahydrofuran	3.97 kg
		19.	Toluene	21.305 kg
		20.	Triethylamine	0.780 kg

RA concerned may take further necessary action as per above decision of NC.

33

Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O.23(2)/DGFT/2010 dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a-Hydroxy-7-Keto-5b-Cholan-24-Acid	1 Kg.	1.	Ox Bile Solids 75%	4.456 kg
		2.	Methanol	2.29 kg
		3.	Heptane	4.52 kg
		4.	Ethyl Acetate	4.76 kg
RA concerned may take further necessary action as per above decision of NC.				

34	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

35	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:30.11.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

36	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:28.12.2010
	Decision :Committee decided to call for a copy of Drug Manufacturing licence from the firm. Accordingly, case was deferred for 28.12.2010.			

37	Case No.:51/31/82-ALC4/2010		Party Name:GUJARAT NARMADA VALLEY FERTILIZERS CO LTD		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00976/AM11/		RLA File :34/24/040/00114/AM10/		Lic.No/Date:3410025974 23.12.2009	Defer Date:30.11.2010

Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.

38	Case No.:60/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved																								
	HQ File :01/82/050/00275/AM11/	RLA File :09/24/040/00394/AM10/	Lic.No/Date:0910040426 24.12.2009	Defer Date:																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/70/2010-PI-(Norms) dated 25.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Oseltamivir Phosphate</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Shikimic Acid</td><td>4.025 kg</td></tr> <tr> <td>2.</td><td>2,2-Dimethoxy Propane</td><td>0.043 kg</td></tr> <tr> <td>3.</td><td>3-Pentanone</td><td>14.239 kg</td></tr> <tr> <td>4.</td><td>Triethylsilane</td><td>3.0 kg</td></tr> <tr> <td>5.</td><td>Triethylamine</td><td>3.32 kg</td></tr> <tr> <td>6.</td><td>Trifluoromethane Sulfonicacid</td><td>0.12 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Oseltamivir Phosphate	1 Kg.	1.	Shikimic Acid	4.025 kg	2.	2,2-Dimethoxy Propane	0.043 kg	3.	3-Pentanone	14.239 kg	4.	Triethylsilane	3.0 kg	5.	Triethylamine	3.32 kg	6.	Trifluoromethane Sulfonicacid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Oseltamivir Phosphate	1 Kg.	1.	Shikimic Acid	4.025 kg																								
		2.	2,2-Dimethoxy Propane	0.043 kg																								
		3.	3-Pentanone	14.239 kg																								
		4.	Triethylsilane	3.0 kg																								
		5.	Triethylamine	3.32 kg																								
		6.	Trifluoromethane Sulfonicacid	0.12 kg																								

39	Case No.:79/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Rejected
	HQ File :01/82/050/00113/AM11/	RLA File :09/24/040/00413/AM10/	Lic.No/Date:0910040795 02.02.2010	Defer Date:
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details vide letter dated 04.08.2010, but the same have not been received and norms can not be fixed in absence of required technical information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

40	Case No.:32/31/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00957/AM11/	RLA File :09/24/040/00015/AM10/	Lic.No/Date:0910040823 05.02.2010	Defer Date:30.11.2010
	Decision :Committee decided to call from the firm a copy of Drug Manufacturing Licence, Certificate of Analysis from foreign supplier. Accordingly, the case was deferred for 30.11.2010.			

	Case No.:65/9/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00280/AM11/	RLA File :09/24/040/00434/AM10/	Lic.No/Date:0910041039 22.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

41

RA concerned may take further necessary action as per above decision of NC.

424344

whichever is lower:-

RA concerned may take further necessary action as per above decision of NC.

45

Case No.:106/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00321/AM11/	RLA File :03/94/040/01141/AM10/	Lic.No/Date:0310568171 06.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:50/15/82-ALC4/2010		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:31/82-ALC4/2010 02.11.2010		Status:Case Approved	
	HQ File :01/82/050/00487/AM11/		RLA File :05/24/040/00040/AM11/		Lic.No/Date:0510263624 04.05.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/19/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
	Simvastatin Bulk Drug/Pharmaceutical Grade)	1 Kg.	1.	Acetone	1.042 kg			
			2.	Activated Carbon	0.035 kg			
			3.	Caustic Soda Flakes	0.484 kg			
			4.	Clohexane	1.33 kg			
			5.	Cyclopropylamine	1.23 kg			
			6.	Ethyl Acetate	4.49 kg			
			7.	Iodine	0.5917 kg			
			8.	Lovastatin	1.648 kg			
			9.	Methanol	19.82 kg			
			10.	N-Butyl Lithium (30% in Hexane)	2.382 kg			
			11.	Pyrrolidine	1.53 kg			
			12.	Tetrahydrofuran	6.58 kg			
	RA concerned may take further necessary action as per above decision of NC.							

47

Case No.:57/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00494/AM11/	RLA File :03/94/040/00097/AM11/	Lic.No/Date:0310573529 10.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/105/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Febuxostat	1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester	1.512 kg
RA concerned may take further necessary action as per above decision of NC.				

48

Case No.:45/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00482/AM11/	RLA File :11/24/040/00005/AM11/	Lic.No/Date:1110022402 14.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/117/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for injection USP	1 Kg.	1.	Hydrocortisone Hemisuccinate IP/BP (Organic Chemical)	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

49

Case No.:58/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00495/AM11/	RLA File :03/94/040/00158/AM11/	Lic.No/Date:0310574362 14.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/105/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glimepiride USP	1 Kg.	1.	N-(4-(2-(3-Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido)Ethyl)Benzene Sulfonamide	0.80 kg
RA concerned may take further necessary action as per above decision of NC.				

50

Case No.:4/10/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00357/AM11/	RLA File :08/24/040/00036/AM11/	Lic.No/Date:0810089052 18.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/126/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phthalimido Amlodipine	1 Kg.	1.	Ethyl-4-Chloro Aceto Acetate	0.795 kg
		2.	Toluene	0.62 kg
		3.	Methanol	0.92 kg
		4.	Iso Propyl Alcohol	3.53 kg
		5.	Methylene di Chloride	0.80 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:7/10/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00360/AM11/	RLA File :09/24/040/00063/AM11/	Lic.No/Date:0910042101 20.05.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

52	Case No.:54/15/82-ALC4/2010		Party Name:ENALTEC LABS PVT.LTD.		Meet No/Date:31/82-ALC4/2010 02.11.2010		Status:Case Approved										
	HQ File :01/82/050/00491/AM11/		RLA File :03/94/040/00159/AM11/		Lic.No/Date:0310575440 21.05.2010												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/127/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Prasugrel Hcl</td><td>1 Kg.</td><td>1.</td><td>Cyclopropyl-2-Fluorobenzyl Ketone</td><td>2.26 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Prasugrel Hcl	1 Kg.	1.	Cyclopropyl-2-Fluorobenzyl Ketone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Prasugrel Hcl	1 Kg.	1.	Cyclopropyl-2-Fluorobenzyl Ketone	2.26 kg													
RA concerned may take further necessary action as per above decision of NC.																	

	Case No.:55/15/82-ALC4/2010		Party Name:ENALTEC LABS PVT.LTD.		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HO File :01/82/050/00492/AM11/		RLA File :03/94/040/00168/AM11/		Lic.No/Date:0310575941	

53			25.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/105/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Olmesartan Medoxomil	1 Kg.	1.	Trityl Olmesartan Medoxomil
				Qty. allowed
				1.79 kg
	RA concerned may take further necessary action as per above decision of NC.			

54	Case No.:65/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00502/AM11/	RLA File :11/24/040/00006/AM11/	Lic.No/Date:1110022474 26.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/117/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Tiramcinolone Acetonide IP/BP/USP	1 Kg.	1.	Prednisolone
				Qty. allowed
				1.334 kg
	RA concerned may take further necessary action as per above decision of NC.			

55	Case No.:28/15/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00465/AM11/	RLA File :13/24/040/00011/AM11/	Lic.No/Date:1310032259 31.05.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 23/82 meeting held on 29.09.2010.			

56	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

	Case No.:68/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
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57

HQ File :01/82/050/00505/AM11/	RLA File :09/24/040/00022/AM11/	Lic.No/Date:0910042203 01.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/109/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[2-(Cyano Biphenyl)-4-YL]Methyl-L-Valine Methyl Ester Hcl	1 Kg.	1.	L-Valine	0.51 kg
		2.	4-Methyl-2-Cyanobiphenyl	0.84 kg
		3.	N-Bromo Succinimide	0.28 kg
		4.	Methylene Chloride	1.55 kg
		5.	Acetone	0.47 kg
		6.	Ethyl Acetate	1.81 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:6/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM11/	RLA File :09/24/040/00064/AM11/	Lic.No/Date:0910042200 01.06.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

59	Case No.:14/31/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00939/AM11/	RLA File :09/24/040/00086/AM11/	Lic.No/Date:0910042201 01.06.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

60	Case No.:32/15/82-ALC4/2010		Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:31/82-ALC4/2010 02.11.2010		Status:Case Approved									
	HQ File :01/82/050/00469/AM11/		RLA File :08/24/040/00072/AM11/		Lic.No/Date:0810089369 02.06.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/103/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied for by the firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Terazosin Hydrochloride Tablets/Capsules 1mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate)</td><td>1.2109 mg</td></tr></table>							Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Terazosin Hydrochloride Tablets/Capsules 1mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Terazosin Hydrochloride Tablets/Capsules 1mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	1.2109 mg												

Terazosin Hydrochloride Tablets/Capsules 2mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	2.4217 mg
Terazosin Hydrochloride Tablets/Capsules 5mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	6.0544 mg
Terazosin Hydrochloride Tablets/Capsules 10mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	12.1087mg

Other import items are not allowed as the firm has not given any justification for requirement of these items. RA concerned may take further necessary action as per above decision of NC.

61

Case No.:33/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00470/AM11/	RLA File :08/24/040/00073/AM11/	Lic.No/Date:0810089370 02.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/103/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied for by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel Inj. 20 mg/0.5 ml-0.5 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	22.0 mg
Docetaxel Inj. 80 mg/2.0 ml-2.0 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	88.0 mg
Note: Each ml contains Docetaxel Anhydrous USP 40 mg (in which active ingredient Docetaxel Anhydrous USP used is 2.280 kg.				
RA concerned may take further necessary action as per above decision of NC.				

62	Case No.:64/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved										
	HQ File :01/82/050/00501/AM11/	RLA File :11/24/040/00007/AM11/		Lic.No/Date:1110022521 02.06.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/117/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>DTMD Mesylate (Diflorasone 17 Propionate 21-Mesylate) Organic Chemical</td><td>1 Kg.</td><td>1.</td><td>17 Alpha, 21-Dihydroxy-16 Beta Methyl, 9-Beta-11-Beta-Epoxy Pregna 1,4-Diene-3,20 Dione (DB-</td><td>1.07 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DTMD Mesylate (Diflorasone 17 Propionate 21-Mesylate) Organic Chemical	1 Kg.	1.	17 Alpha, 21-Dihydroxy-16 Beta Methyl, 9-Beta-11-Beta-Epoxy Pregna 1,4-Diene-3,20 Dione (DB-	1.07 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
DTMD Mesylate (Diflorasone 17 Propionate 21-Mesylate) Organic Chemical	1 Kg.	1.	17 Alpha, 21-Dihydroxy-16 Beta Methyl, 9-Beta-11-Beta-Epoxy Pregna 1,4-Diene-3,20 Dione (DB-	1.07 kg											

XII) (BB-11) (Organic Chemical)

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:70/15/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00507/AM11/	RLA File :03/95/040/00157/AM11/	Lic.No/Date:0310577797 08.06.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP on net to net basis with accountability in export. RA concerned may take further necessary action as per above decision of NC.			

64	Case No.:19/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00456/AM11/	RLA File :03/95/040/00179/AM11/	Lic.No/Date:0310578621 14.06.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

65	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:28.12.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/107/2010-PI (Norms) dated 25.10.2010, decided to call for the following information from the firm. 1. Stepwise complete and balance chemical reactions to show requirements of all the 19 imported inputs. 2. % yield on molar basis for each step of manufacturing process. 3. Past production vis-à-vis actual consumption of all the imported inputs duly certified by Central Excise Authority. Accordingly, case was deferred for 28.12.2010.			

66	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:28.12.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/104/2010-PI (Norms) dated 21.10.2010, decided to call for the following information from the firm. 1. Specification for Ferrous Sulphate Pellets 18/25 from supplier in terms of control of API. 2. Specification for Folic Acid Pellets 18/25 from supplier in terms of control of API.			

3. Specification for Non-Pareil Seeds 20/25 from supplier.

Accordingly, case was deferred for 28.12.2010.

67	Case No.:44/31/82-ALC4/2010	Party Name:J.S. CHEMICALS	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00969/AM11/	RLA File :52/24/040/00007/AM11/	Lic.No/Date:5210031079 18.06.2010	Defer Date:30.12.2010
	Decision :Committee decided to defer case for 30.12.2010 for comments of Department of C&PC.			

68	Case No.:1/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved																																														
	HQ File :01/82/050/00438/AM11/	RLA File :08/24/040/00088/AM11/	Lic.No/Date:0810089940 23.06.2010																																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/108/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Promethazine 12.5 mg tablets (73.63 kgs)</td><td rowspan="4">1 No.</td><td>1.</td><td>Promethazine Hcl USP</td><td>12.75 mg</td></tr> <tr> <td>2.</td><td>Hydroxypropyl Cellulose NF</td><td>4.0 mg</td></tr> <tr> <td>3.</td><td>Lactose Monohydrate NF</td><td>81.0 mg</td></tr> <tr> <td>4.</td><td>Packing Material 4(a) to 4(e)</td><td>As per packing policy</td></tr> <tr> <td rowspan="4">Promethazine 25.0 mg tablets 1240.50 kgs)</td><td rowspan="4">1 No.</td><td>1.</td><td>Promethazine Hcl USP</td><td>25.50 mg</td></tr> <tr> <td>2.</td><td>Hydroxypropyl Cellulose NF</td><td>8.0 mg</td></tr> <tr> <td>3.</td><td>Lactose Monohydrate NF</td><td>162.0 mg</td></tr> <tr> <td>4.</td><td>Packing Material 4(a) to 4(e)</td><td>As per packing policy</td></tr> <tr> <td rowspan="4">Promethazine 50.0 mg tablets (77.00 kgs)</td><td rowspan="4">1No.</td><td>1.</td><td>Promethazine Hcl USP</td><td>51.0 mg</td></tr> <tr> <td>2.</td><td>Hydroxypropyl Cellulose NF</td><td>16.0 mg</td></tr> <tr> <td>3.</td><td>Lactose Monohydrate NF</td><td>324.0 mg</td></tr> <tr> <td>4.</td><td>Packing Material 4(a) to 4(e)</td><td>As per packing policy</td></tr> </tbody> </table> Note: Weight indicated above are for total quantity of tablets applied for by the firm RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Promethazine 12.5 mg tablets (73.63 kgs)	1 No.	1.	Promethazine Hcl USP	12.75 mg	2.	Hydroxypropyl Cellulose NF	4.0 mg	3.	Lactose Monohydrate NF	81.0 mg	4.	Packing Material 4(a) to 4(e)	As per packing policy	Promethazine 25.0 mg tablets 1240.50 kgs)	1 No.	1.	Promethazine Hcl USP	25.50 mg	2.	Hydroxypropyl Cellulose NF	8.0 mg	3.	Lactose Monohydrate NF	162.0 mg	4.	Packing Material 4(a) to 4(e)	As per packing policy	Promethazine 50.0 mg tablets (77.00 kgs)	1No.	1.	Promethazine Hcl USP	51.0 mg	2.	Hydroxypropyl Cellulose NF	16.0 mg	3.	Lactose Monohydrate NF	324.0 mg	4.	Packing Material 4(a) to 4(e)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																														
Promethazine 12.5 mg tablets (73.63 kgs)	1 No.	1.	Promethazine Hcl USP	12.75 mg																																														
		2.	Hydroxypropyl Cellulose NF	4.0 mg																																														
		3.	Lactose Monohydrate NF	81.0 mg																																														
		4.	Packing Material 4(a) to 4(e)	As per packing policy																																														
Promethazine 25.0 mg tablets 1240.50 kgs)	1 No.	1.	Promethazine Hcl USP	25.50 mg																																														
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		3.	Lactose Monohydrate NF	162.0 mg																																														
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Promethazine 50.0 mg tablets (77.00 kgs)	1No.	1.	Promethazine Hcl USP	51.0 mg																																														
		2.	Hydroxypropyl Cellulose NF	16.0 mg																																														
		3.	Lactose Monohydrate NF	324.0 mg																																														
		4.	Packing Material 4(a) to 4(e)	As per packing policy																																														

Case No.:2/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
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69			02.11.2010	
	HQ File :01/82/050/00439/AM11/	RLA File :08/24/040/00087/AM11/	Lic.No/Date:0810089958 24.06.2010	Defer Date:30.11.2010
Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.				

70	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:28.12.2010
Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.				

71	Case No.:26/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00951/AM11/	RLA File :09/24/040/00081/AM11/	Lic.No/Date:0910042501 25.06.2010	Defer Date:30.11.2010
Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.				

72	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 25.06.2010	Defer Date:30.11.2010
Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.				

73	Case No.:9/15/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved																
	HQ File :01/82/050/00446/AM11/	RLA File :03/94/040/00267/AM11/	Lic.No/Date:0310580981 28.06.2010																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/106/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Paroxetine Hcl Hemihydrate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine</td><td>0.9511</td></tr><tr><td>2.</td><td>Sesamol</td><td>0.55 kg</td></tr><tr><td>3.</td><td>Dimethyl Sulfoxide</td><td>2.9293 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paroxetine Hcl Hemihydrate	1 Kg.	1.	(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.9511	2.	Sesamol	0.55 kg	3.	Dimethyl Sulfoxide	2.9293 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Paroxetine Hcl Hemihydrate	1 Kg.	1.	(-) Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.9511																
		2.	Sesamol	0.55 kg																
		3.	Dimethyl Sulfoxide	2.9293 kg																
RA concerned may take further necessary action as per above decision of NC.																				

Case No.:20/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010	Status:Case
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74	Case No.:29/31/82-ALC4/2010	Party Name:MATRIA LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00954/AM11/	RLA File :09/24/040/00082/AM11/	Lic.No/Date:0910042522 28.06.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

75	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

76	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:73/15/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved												
	HQ File :01/82/050/00510/AM11/	RLA File :08/24/040/00091/AM11/	Lic.No/Date:0810090184 30.06.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">3-Methyl 5-Pyrazolone</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Acetic Acid Methyl Ester</td><td>1.287 kg</td></tr><tr><td>2.</td><td>Hydrazine Hydrate (Purity 80%)</td><td>0.692 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3-Methyl 5-Pyrazolone	1 Kg.	1.	Acetic Acid Methyl Ester	1.287 kg	2.	Hydrazine Hydrate (Purity 80%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
3-Methyl 5-Pyrazolone	1 Kg.	1.	Acetic Acid Methyl Ester	1.287 kg												
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg												
RA concerned may take further necessary action as per above decision of NC.																

78	Case No.:77/15/82-ALC4/2010		Party Name:ALEMBIC LIMITED		Meet No/Date:31/82-ALC4/2010 02.11.2010		Status:Case Approved	
	HQ File :01/82/050/00514/AM11/		RLA File :34/24/040/00074/AM11/		Lic.No/Date:3410027387 30.06.2010			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

Alendronate Tablets 70 mg	1 No.	1.	Alendronate Sodium	91.3626 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	Defer Date:28.12.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/115/2010-PI (Norms) dated 11.10.2010, decided to call for the following information from the firm:- 1. Copy of valid Drug Manufacturing Licence for each export product. 2. Copy of Master Batch Formula for each export product duly certified by their Quality Control Incharge showing net content and wastage claimed for each excipients. Accordingly, case was deferred for 28.12.2010.			

80	Case No.:31/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved																								
	HQ File :01/82/050/00468/AM11/	RLA File :08/24/040/00107/AM11/	Lic.No/Date:0810090244 02.07.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/103/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied for by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 1mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate)</td><td>1.2109 mg</td></tr> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 2mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate)</td><td>2.4217 mg</td></tr> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 5mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate)</td><td>6.0544 mg</td></tr> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 10mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate)</td><td>12.1087mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Terazosin Hydrochloride Tablets/Capsules 1mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	1.2109 mg	Terazosin Hydrochloride Tablets/Capsules 2mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	2.4217 mg	Terazosin Hydrochloride Tablets/Capsules 5mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	6.0544 mg	Terazosin Hydrochloride Tablets/Capsules 10mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																								
Terazosin Hydrochloride Tablets/Capsules 1mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	1.2109 mg																								
Terazosin Hydrochloride Tablets/Capsules 2mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	2.4217 mg																								
Terazosin Hydrochloride Tablets/Capsules 5mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	6.0544 mg																								
Terazosin Hydrochloride Tablets/Capsules 10mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate)	12.1087mg																								

Case No.:6/23/82-ALC4/2010	Party Name:BELCO PHARMA	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
HQ File :01/82/050/00774/AM11/	RLA File :05/23/040/00076/AM11/	Lic No/Date:0510267537	

81	HQ File :01/82/050/00177/AM11/	RLA File :05/23/040/00070/AM11/	Lic.No/Date:0510267997/13.07.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/250/2009-PI(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Hydrocortisone Cream/Ointment 5 gm Tube	1 No.	1.	Hydrocortisone Base 0.0510 gm/5 gm Tube
	Hydrocortisone Cream/Ointment 15 gm Tube	1 No.	1.	Hydrocortisone Base 0.153 gm/15 gm Tube
RA concerned may take further necessary action as per above decision of NC.				

82

Case No.:13/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00781/AM11/	RLA File :05/23/040/00220/AM10/	Lic.No/Date:0510267997 13.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pyridine 2 Aldehyde	1 Kg.	1.	Alpha Picoline	1.80 kg
		2.	Acetic Acid	1.75 kg
		3.	Hydrogen Peroxide (50%)	2.50 kg
		4.	Caustic Soda Lye (46%)2.10 kg	
		5.	Selenium Dioxide	0.05 kg
		6.	Ethylene dichloride (EDC)	1.60 kg
RA concerned may take further necessary action as per above decision of NC.				

83	Case No.:101/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00754/AM11/	RLA File :34/24/040/00072/AM11/	Lic.No/Date:3410027519 16.07.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/260/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Acceclofenac	1 Kg.	1.	Dichlofenac Sodium 1.11 kg

RA concerned may take further necessary action as per above decision of NC.

84	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	Defer Date:30.12.2010
	Decision :Committee decided to defer case for 30.12.2010 for comments of Department of C&PC.			

85	Case No.:33/31/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00958/AM11/	RLA File :09/24/040/00144/AM11/	Lic.No/Date:0910042771 20.07.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

86

Case No.:15/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00783/AM11/	RLA File :05/23/040/00213/AM10/	Lic.No/Date:0510268834 22.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/82/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cetyl Pyridinium Chloride	1 Kg.	1.	Cetyl Chloride	0.930 kg
		2.	Ethyl Alcohol (Denatured)	0.930 kg
		3.	Methanol	0.450 kg
		4.	Alumino Silicate Catalyst	0.0076 kg
		5.	Hydrogen Peroxide	0.07 kg
		6.	Activated Carbon	0.20 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:8/19/82-ALC4/2010	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00593/AM11/	RLA File :04/24/040/00085/AM11/	Lic.No/Date:0410115832 27.07.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

	Case No.:30/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010	Status:Case
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			02.11.2010	Approved
	HQ File :01/82/050/00955/AM11/	RLA File :03/94/040/00382/AM11/	Lic.No/Date:0310585513 30.07.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/08 meeting held on 03.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

88	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Baclate Aquanase Nasal Spray (50 mcg/150 MD)	1 No.	1.	Beclomethasone Dipropionate	Net to Net
			2.	Vials 10 ml Amber Coloured Glass (Component)	Net to Net with accountability clause
			3.	Pump Vol.,0.05 ml, 20 mm Crimp (Component)	Net to Net with accountability clause
			4.	Applicator Nasal Spray EGS (Component)	Net to Net with accountability clause

RA concerned may take further necessary action as per above decision of NC.

89	Case No.:45/31/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00970/AM11/	RLA File :22/24/040/00022/AM11/	Lic.No/Date:2210010238 04.08.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

91

Case No.:23/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00948/AM11/	RLA File :03/94/040/00459/AM11/	Lic.No/Date:0310588154 17.08.2010		
Decision : Committee considered case as per agenda in light of earlier decision taken in 27/82 meeting held on 05.10.2010 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tylo-Dox Plus Powder/Tylosin and Doxycycline Powder (Pack size 1 kg)	1 No.	1.	Tylosin Tartrate BP (Vet)	0.101 kg/pack
		2.	Doxycycline Hydrochloride	0.202 kg/pack

RA concerned may take further necessary action as per above decision of NC.

92

Case No.:25/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00950/AM11/	RLA File :03/94/040/00458/AM11/	Lic.No/Date:0310588160 17.08.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 15/82 meeting held on 14.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tylocip Powder 50%/Tylosin Soluble Powder 50% w/w (100 gm Pack)	1 Kg.	1.	Tylosin Tartarate BP (Vet.)	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:1/23/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00769/AM11/	RLA File :03/94/040/00369/AM11/	Lic.No/Date:0310588661 19.08.2010	Defer Date:28.12.2010
	Decision Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

94	Case No.:24/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00949/AM11/	RLA File :03/94/040/00463/AM11/	Lic.No/Date:0310588650 19.08.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

Case No.:27/31/82-ALC4/2010		Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE		Meet No/Date:31/82-ALC4/2010 02.11.2010		Status:Case Approved	
HQ File :01/82/050/00952/AM11/		RLA File :05/23/040/00211/AM10/		Lic.No/Date:0510271109 20.08.2010			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010//2/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

95	2,3,5 Trichloropyridine	1 Kg.	1.	Denatured Ethyl Alcohol	2.39 kg
			2.	Methanol	1.44 kg
			3.	Alumino Silicate Catalyst	0.0197 kg
			4.	Dimethyl Formamide	0.350 kg
			5.	Toluene	0.126 kg
			6.	Thionyl Chloride	0.960 kg
			7.	Sodium Nitrite	0.566 kg
			8.	Styrene	0.001 kg
			9.	Caustic Soda Lye (46%)	2.00 kg
			RA concerned may take further necessary action as per above decision of NC.		

96	Case No.:31/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00956/AM11/	RLA File :03/94/040/00475/AM11/	Lic.No/Date:0310589085 23.08.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

97	Case No.:18/23/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00786/AM11/	RLA File :09/24/040/00196/AM11/	Lic.No/Date:0910043220 24.08.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

98	Case No.:19/23/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00787/AM11/	RLA File :03/95/040/00395/AM11/	Lic.No/Date:0310589114 24.08.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 23/82 meeting held on 07.09.2010.			

99	Case No.:23/23/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00791/AM11/	RLA File :03/94/040/00249/AM11/	Lic.No/Date:0310589441 25.08.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

	Case No.:24/23/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00792/AM11/	RLA File :03/94/040/00421/AM11/	Lic.No/Date:0310589680 26.08.2010	

100	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Menthanol (4-Isopropyl	1 Kg.	1.	Cuminique Aldehyde
	Cyclohexyl Methanol)		2.	5% Ruthenium on Carbon Catalyst
Qty. allowed				
1.250 kg				
0.0035 kg				
RA concerned may take further necessary action as per above decision of NC.				

101

Case No.:27/23/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00795/AM11/	RLA File :09/24/040/00216/AM11/	Lic.No/Date:0910043307 26.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:28.12.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/104/2010-PI (Norms) dated 21.10.2010, decided to call for the following information from the firm.			
	1. Specification for Ferrous Sulphate Pellets 18/25 from supplier in terms of control of API. 2. Specification for Folic Acid Pellets 18/25 from supplier in terms of control of API. 3. Specification for Non-Pareil Seeds 20/25 from supplier.			
	Accordingly, case was deferred for 28.12.2010.			

Case No.:31/23/82-ALC4/2010		Party Name:MAHIMA LIFE SCIENCES PVT.LTD.		Meet No/Date:31/82-ALC4/2010	Status:Case
				02.11.2010	Approved

103

HQ File :01/82/050/00799/AM11/		RLA File :05/24/040/00193/AM11/		Lic.No/Date:0510271761 30.08.2010	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/28/2008-PI-III dated 08.07.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg	
		2.	Tri-Ethyl Ortho Propionate (C.P.)	0.95 kg/kg	
RA concerned may take further necessary action as per above decision of NC.					

104	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

105	Case No.:40/31/82-ALC4/2010	Party Name:CIPLA LIMITED		Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved												
	HQ File :01/82/050/00965/AM11/	RLA File :03/94/040/00496/AM11/		Lic.No/Date:0310590423 31.08.2010													
	Decision : Committee considered case as per agenda in light of earlier decision taken in 27/82 meeting held on 05.10.2010 and in consultation with representative of																
	Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Tylo-Dox Plus Powder/Tylosin and Doxycycline Powder (Pack size 1 kg)</td><td rowspan="2">1 No.</td><td>1.</td><td>Tylosin Tartrate BP (Vet)</td><td>0.101 kg/pack</td></tr><tr><td>2.</td><td>Doxycycline Hydrochloride</td><td>0.202 kg/pack</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tylo-Dox Plus Powder/Tylosin and Doxycycline Powder (Pack size 1 kg)	1 No.	1.	Tylosin Tartrate BP (Vet)	0.101 kg/pack	2.	Doxycycline Hydrochloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Tylo-Dox Plus Powder/Tylosin and Doxycycline Powder (Pack size 1 kg)	1 No.	1.	Tylosin Tartrate BP (Vet)	0.101 kg/pack													
		2.	Doxycycline Hydrochloride	0.202 kg/pack													
RA concerned may take further necessary action as per above decision of NC.																	

106	Case No.:17/31/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00942/AM11/	RLA File :07/24/040/00202/AM11/	Lic.No/Date:0710073938 01.09.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

	Case No.:18/31/82-ALC4/2010		Party Name:GLOBAL CALCIUM PRIVATE		Meet No/Date:31/82-ALC4/2010		Status:Case Deferred
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107		LIMITED,	02.11.2010	
	HQ File :01/82/050/00943/AM11/	RLA File :07/24/040/00204/AM11/	Lic.No/Date:0710073940 01.09.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

108

Case No.:34/31/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00959/AM11/	RLA File :03/94/040/00419/AM11/	Lic.No/Date:0310590544 01.09.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 10.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-difluoro-8-Methoxy-4-oxo 1,4-Dihydro Quinoline-3-Carboxylic Acid	1.31 kg
		2.	(S,S)-2,8-Diazabicyclo (4,3,0) Nonane	0.55 kg
RA concerned may take further necessary action as per above decision of NC.				

109

Case No.:38/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved	
HQ File :01/82/050/00963/AM11/	RLA File :03/94/040/00491/AM11/	Lic.No/Date:0310590888 03.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:19/31/82-ALC4/2010	Party Name:BAL PHARMA LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
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110	HQ File :01/82/050/00944/AM11/	RLA File :07/24/040/00213/AM11/	Lic.No/Date:0710074045 06.09.2010	Defer Date:28.12.2010
Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.				

111	Case No.:37/31/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00962/AM11/	RLA File :03/94/040/00509/AM11/	Lic.No/Date:0310591338 07.09.2010	Defer Date:
Decision : The case was deferred for 30.11.2010 for comments of Department of C&PC.				

112	Case No.:35/31/82-ALC4/2010	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved										
	HQ File :01/82/050/00960/AM11/	RLA File :03/94/040/00505/AM11/	Lic.No/Date:0310591651 08.09.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/50/2007-Ch.II dated 03.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Chloro-1-4-Dimethoxy Benzene</td><td>1 kg</td><td>1.</td><td>1,4-Dihydroxy Benzene</td><td>0.692 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	2-Chloro-1-4-Dimethoxy Benzene	1 kg	1.	1,4-Dihydroxy Benzene	0.692 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
2-Chloro-1-4-Dimethoxy Benzene	1 kg	1.	1,4-Dihydroxy Benzene	0.692 kg										
RA concerned may take further necessary action as per above decision of NC.														

113	Case No.:39/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved										
	HQ File :01/82/050/00964/AM11/	RLA File :03/94/040/00530/AM11/	Lic.No/Date:0310591446 08.09.2010											
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cipcox 2.5% liquid (solution)/Toltrazuril Oral Soln. 2.5% 200 liter pack</td><td>200 liter pack</td><td>1.</td><td>Toltrazuril</td><td>5.100 kg/pack of 200 ltr.</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cipcox 2.5% liquid (solution)/Toltrazuril Oral Soln. 2.5% 200 liter pack	200 liter pack	1.	Toltrazuril	5.100 kg/pack of 200 ltr.
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Cipcox 2.5% liquid (solution)/Toltrazuril Oral Soln. 2.5% 200 liter pack	200 liter pack	1.	Toltrazuril	5.100 kg/pack of 200 ltr.										
RA concerned may take further necessary action as per above decision of NC.														

114	Case No.:41/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00966/AM11/	RLA File :03/94/040/00527/AM11/	Lic.No/Date:0310591713	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200
		2.	Clavulanate Potassium Syloid	2.3444
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649
		2.	Clavulanate Potassium Syloid	3.126
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274
		2.	Clavulanate Potassium Syloid	4.6888
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:36/31/82-ALC4/2010	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
HQ File :01/82/050/00961/AM11/	RLA File :05/23/040/00166/AM11/	Lic.No/Date:0510272828 16.09.2010	

115

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/214/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting decided to ratify the norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Flutamide USP	1 kg.	1.	4-Nitro-3-Trifluoro Methylaniline	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

116	Case No.:20/31/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00945/AM11/	RLA File :04/24/040/00159/AM11/	Lic.No/Date:0410117338 22.09.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

117	Case No.:21/31/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00946/AM11/	RLA File :04/24/040/00160/AM11/	Lic.No/Date:0410117337 22.09.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

118	Case No.:22/31/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved														
	HQ File :01/82/050/00947/AM11/	RLA File :08/24/040/00182/AM11/	Lic.No/Date:0810092394 22.09.2010															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/103/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied for by the firm whichever is lower:-																	
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Docetaxel Inj. 20 mg/0.5 ml-0.5 ml Vial</td><td>1 No.</td><td>1.</td><td>Docetaxel Anhydrous USP</td><td>22.0 mg</td></tr><tr><td>Docetaxel Inj. 80 mg/2.0 ml-2.0 ml Vial</td><td>1 No.</td><td>1.</td><td>Docetaxel Anhydrous USP</td><td>88.0 mg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Docetaxel Inj. 20 mg/0.5 ml-0.5 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	22.0 mg	Docetaxel Inj. 80 mg/2.0 ml-2.0 ml Vial	1 No.	1.	Docetaxel Anhydrous USP
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Docetaxel Inj. 20 mg/0.5 ml-0.5 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	22.0 mg														
Docetaxel Inj. 80 mg/2.0 ml-2.0 ml Vial	1 No.	1.	Docetaxel Anhydrous USP	88.0 mg														
RA concerned may take further necessary action as per above decision of NC.																		

	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
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119	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:28.12.2010
Decision :Committee decided to call for technical details as per Appendix 33 from the firm. Accordingly, case was deferred for 28.12.2010.				

120	Case No.:42/31/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00967/AM11/	RLA File :03/94/040/00570/AM11/	Lic.No/Date:0310594232 28.09.2010	Defer Date:28.12.2010
Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 28.12.2010.				

121	Case No.:16/31/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00941/AM11/	RLA File :09/24/040/00444/AM10/	Lic.No/Date:0910043815 06.10.2010	Defer Date:30.11.2010
Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.				

122	Case No.:2/31/82-ALC4/2010	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00927/AM11/	RLA File :05/24/040/00235/AM11/	Lic.No/Date:0510274701 11.10.2010	Defer Date:28.12.2010
Decision :Committee decided to defer case for 28.11.2010 for comments of Department of Bio-technology.				

123	Case No.:1/31/82-ALC4/2010	Party Name:R.K.INDUSTRIES,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved															
	HQ File :01/82/050/00926/AM11/	RLA File :08/24/040/00199/AM11/	Lic.No/Date:0810093011 12.10.2010																
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010/Ch.II dated 09.02.2010 and in consultation with technical authority present in meeting decided to ratify the norms as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ortho Toluidine 5-Sulfonic Acid</td><td>1 kg.</td><td>1.</td><td>Ortho Toluidine</td><td>0.786 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Caustic Soda</td><td>0.310 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Ortho Toluidine 5-Sulfonic Acid	1 kg.	1.	Ortho Toluidine	0.786 kg			2.	Caustic Soda	0.310 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Ortho Toluidine 5-Sulfonic Acid	1 kg.	1.	Ortho Toluidine	0.786 kg															
		2.	Caustic Soda	0.310 kg															
RA concerned may take further necessary action as per above decision of NC.																			

124	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:28.12.2010

Decision :Committee decided to defer for 28.12.2010 for comments of DC(MSME).

125	Case No.:4/31/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00929/AM11/	RLA File :52/24/040/00020/AM11/	Lic.No/Date:5210032206 13.10.2010	Defer Date:30.11.2010.
Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.				

126	Case No.:5/31/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00930/AM11/	RLA File :03/95/040/00485/AM11/	Lic.No/Date:0310596586 13.10.2010	Defer Date:28.12.2010
Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.				

127	Case No.:6/31/82-ALC4/2010	Party Name:OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved										
	HQ File :01/82/050/00931/AM11/	RLA File :03/95/040/00513/AM11/	Lic.No/Date:0310596790 13.10.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/13/2008/Ch.III dated 15.05.2008 and in consultation with technical authority present in meeting decided to ratify the norms as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Benzene Seleninic Anhydride</td><td>1 kg.</td><td>1.</td><td>Selenium Metal</td><td>0.527 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Benzene Seleninic Anhydride	1 kg.	1.	Selenium Metal	0.527 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Benzene Seleninic Anhydride	1 kg.	1.	Selenium Metal	0.527 kg										
RA concerned may take further necessary action as per above decision of NC.														

128	Case No.:10/31/82-ALC4/2010	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved										
	HQ File :01/82/050/00935/AM11/	RLA File :05/24/040/00246/AM11/	Lic.No/Date:0510274867 13.10.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Thymol (Purity 98.5% Min.)</td><td>1 Kg.</td><td>1.</td><td>Meta Cresol</td><td>0.785 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg										
RA concerned may take further necessary action as per above decision of NC.														

129	Case No.:11/31/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved																																										
	HQ File :01/82/050/00936/AM11/	RLA File :05/24/040/00231/AM11/	Lic.No/Date:0510274868 13.10.2010																																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/19/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="12">Simvastatin (Bulk Drug/Pharmaceutical Grade)</td><td rowspan="12">1 Kg.</td><td>1.</td><td>Acetone</td><td>1.042 kg</td></tr> <tr> <td>2.</td><td>Activated Carbon</td><td>0.035 kg</td></tr> <tr> <td>3.</td><td>Caustic Soda Flakes</td><td>0.484 kg</td></tr> <tr> <td>4.</td><td>Clohexane</td><td>1.33 kg</td></tr> <tr> <td>5.</td><td>Cyclopropylamine</td><td>1.23 kg</td></tr> <tr> <td>6.</td><td>Ethyl Acetate</td><td>4.49 kg</td></tr> <tr> <td>7.</td><td>Iodine</td><td>0.5917 kg</td></tr> <tr> <td>8.</td><td>Lovastatin</td><td>1.648 kg</td></tr> <tr> <td>9.</td><td>Methanol</td><td>19.82 kg</td></tr> <tr> <td>10.</td><td>N-Butyl Lithium (30% in Hexane)</td><td>2.382 kg</td></tr> <tr> <td>11.</td><td>Pyrrolidine</td><td>1.53 kg</td></tr> <tr> <td>12.</td><td>Tetrahydrofuran</td><td>6.58 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Simvastatin (Bulk Drug/Pharmaceutical Grade)	1 Kg.	1.	Acetone	1.042 kg	2.	Activated Carbon	0.035 kg	3.	Caustic Soda Flakes	0.484 kg	4.	Clohexane	1.33 kg	5.	Cyclopropylamine	1.23 kg	6.	Ethyl Acetate	4.49 kg	7.	Iodine	0.5917 kg	8.	Lovastatin	1.648 kg	9.	Methanol	19.82 kg	10.	N-Butyl Lithium (30% in Hexane)	2.382 kg	11.	Pyrrolidine	1.53 kg	12.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																										
Simvastatin (Bulk Drug/Pharmaceutical Grade)	1 Kg.	1.	Acetone	1.042 kg																																										
		2.	Activated Carbon	0.035 kg																																										
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		9.	Methanol	19.82 kg																																										
		10.	N-Butyl Lithium (30% in Hexane)	2.382 kg																																										
		11.	Pyrrolidine	1.53 kg																																										
		12.	Tetrahydrofuran	6.58 kg																																										

130	Case No.:12/31/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved									
	HQ File :01/82/050/00937/AM11/	RLA File :05/24/040/00232/AM11/	Lic.No/Date:0510274870 13.10.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 48/82 meeting held on 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)</td><td>1 No.</td><td>1.</td><td>Raccmenthol</td><td>1.575 gm/30 gm tube</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube									

	Case No.:7/31/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
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131	HQ File :01/82/050/00932/AM11/	RLA File :09/24/040/00288/AM11/	Lic.No/Date:0910043910 14.10.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

132	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

133	Case No.:9/31/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved									
	HQ File :01/82/050/00934/AM11/	RLA File :09/24/040/00302/AM11/	Lic.No/Date:0910043929 15.10.2010										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 06.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1,1-Cyclohexane Diacetic Anhydride</td><td>1 Kg.</td><td>1.</td><td>1,1 Cyclohexane Diacetic Acid</td><td>1.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.20 kg									

134	Case No.:13/31/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00938/AM11/	RLA File :09/24/040/00303/AM11/	Lic.No/Date:0910043939 15.10.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

135	Case No.:46/31/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00971/AM11/	RLA File :03/95/040/00569/AM11/	Lic.No/Date:0310597665 19.10.2010	Defer Date:28.12.2010
	Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.			

136	Case No.:47/31/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00972/AM11/	RLA File :03/95/040/00554/AM11/	Lic.No/Date:0310597803 20.10.2010	Defer Date:28.12.2010

Decision : Committee decided to defer case for 28.12.2010 for comments of Department of C&PC.

137	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

138	Case No.:49/31/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved																																																			
	HQ File :01/82/050/00974/AM11/	RLA File :09/24/040/00305/AM11/	Lic.No/Date:0910043986 20.10.2010	Defer Date:																																																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="15">Fosinopril Sodium</td><td rowspan="15">1 Kg.</td><td>1.</td><td>Trans-4-Hydroxy-L-Proline</td><td>1.592 kg</td></tr> <tr> <td>2.</td><td>4-Dimethyl Amino Pyridine</td><td>0.114 kg</td></tr> <tr> <td>3.</td><td>5% Palladium on Charcoal</td><td>0.078 kg</td></tr> <tr> <td>4.</td><td>4-Phenyl-1-Butene</td><td>3.06 kg</td></tr> <tr> <td>5.</td><td>Benzyl Bromo Acetate</td><td>4.20 kg</td></tr> <tr> <td>6.</td><td>Cinchonidine</td><td>0.2379 kg</td></tr> <tr> <td>7.</td><td>Trimethyl Silyl Chloride</td><td>3.301 kg</td></tr> <tr> <td>8.</td><td>N,N-Dicyclohexyl Carbodimide</td><td>0.55 kg</td></tr> <tr> <td>9.</td><td>2-Ethyl Hexanoic Acid Sodium Salt</td><td>0.230 kg</td></tr> <tr> <td>10.</td><td>Propionyl Bromide</td><td>1.77 kg</td></tr> <tr> <td>11.</td><td>Methanol</td><td>10.00 kg</td></tr> <tr> <td>12.</td><td>Pyridine</td><td>2.00 kg</td></tr> <tr> <td>13.</td><td>Acetone</td><td>8.00 kg</td></tr> <tr> <td>14.</td><td>Di-isopropyl Ether</td><td>4.11 kg</td></tr> <tr> <td>15.</td><td>Tetrahydrofuran</td><td>5.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Fosinopril Sodium	1 Kg.	1.	Trans-4-Hydroxy-L-Proline	1.592 kg	2.	4-Dimethyl Amino Pyridine	0.114 kg	3.	5% Palladium on Charcoal	0.078 kg	4.	4-Phenyl-1-Butene	3.06 kg	5.	Benzyl Bromo Acetate	4.20 kg	6.	Cinchonidine	0.2379 kg	7.	Trimethyl Silyl Chloride	3.301 kg	8.	N,N-Dicyclohexyl Carbodimide	0.55 kg	9.	2-Ethyl Hexanoic Acid Sodium Salt	0.230 kg	10.	Propionyl Bromide	1.77 kg	11.	Methanol	10.00 kg	12.	Pyridine	2.00 kg	13.	Acetone	8.00 kg	14.	Di-isopropyl Ether	4.11 kg	15.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																																			
Fosinopril Sodium	1 Kg.	1.	Trans-4-Hydroxy-L-Proline	1.592 kg																																																			
		2.	4-Dimethyl Amino Pyridine	0.114 kg																																																			
		3.	5% Palladium on Charcoal	0.078 kg																																																			
		4.	4-Phenyl-1-Butene	3.06 kg																																																			
		5.	Benzyl Bromo Acetate	4.20 kg																																																			
		6.	Cinchonidine	0.2379 kg																																																			
		7.	Trimethyl Silyl Chloride	3.301 kg																																																			
		8.	N,N-Dicyclohexyl Carbodimide	0.55 kg																																																			
		9.	2-Ethyl Hexanoic Acid Sodium Salt	0.230 kg																																																			
		10.	Propionyl Bromide	1.77 kg																																																			
		11.	Methanol	10.00 kg																																																			
		12.	Pyridine	2.00 kg																																																			
		13.	Acetone	8.00 kg																																																			
		14.	Di-isopropyl Ether	4.11 kg																																																			
		15.	Tetrahydrofuran	5.00 kg																																																			

	Case No.:50/31/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00975/AM11/	RLA File :05/24/040/00248/AM11/	Lic.No/Date:0510275385 21.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

139 details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil Amorphous	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg
		2.	Acetone	2.43 kg

RA concerned may take further necessary action as per above decision of NC.

140	Case No.:52/31/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00977/AM11/	RLA File :09/24/040/00287/AM11/	Lic.No/Date:0910044007 22.10.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/12/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 kg	1.	n-hexane	4.534 kg
		2.	Acetone	0.309 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Methylene Chloride	10.439 kg
		5.	2,5-dihydroxy,1,4-dithiane	0.739 kg
		6.	Cytosine	0.955 kg
		7.	Methyl Alcohol (Methanol)	1.235 kg
		8.	Sodium Borohydride	0.480 kg
		9.	Triethylamine (TEA)	2.00 kg
		10.	Trimethyl Chlorosilane (TMCS)	2.74 kg
		11.	Dimethyl Formamide	0.410 kg
		12.	Glyoxalic Acid 50%	1.80 kg
		13.	Cyclohexane	0.100 kg
		14.	Steam/Thermal Coal	As per Fuel Policy

RA concerned may take further necessary action as per above decision of NC.

	Case No.:53/31/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00978/AM11/	RLA File :09/24/040/00263/AM11/	Lic.No/Date:0910044008 22.10.2010	

141

Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/121/2010-PI (Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mirtazapine	1 kg	1.	1-Methyl-3-Phenyl Piperazine	1.446 kg
		2.	2-Chloro Nicotino Nitrile	1.290 kg
		3.	Carbon (Activated Carbon)	0.070 kg
		4.	Cyclohexane	2.434 kg
		5.	DI ISOpropyl Ether	1.600 kg
		6.	Dimethyl Formamide	2.156 kg
		7.	Uthhium Aluminium Hydride	0.203 kg
		8.	Methylene Chloride	4.071 kg
		9.	Methanol	1.370 kg
		10.	Tetrahydrofuran	2.711 kg

RA concerned may take further necessary action as per above decision of NC.

142	Case No.:54/31/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00979/AM11/	RLA File :05/24/040/00262/AM11/	Lic.No/Date:0510275524 22.10.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/30/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl
RA concerned may take further necessary action as per above decision of NC.				

143	Case No.:55/31/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Approved
	HQ File :01/82/050/00980/AM11/	RLA File :05/24/040/00264/AM11/	Lic.No/Date:0510275526 22.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/336/2009-PI-(Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

143	4.7 of NDR as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Ciprofloxacin 0.3% and Dexamethasone 0.1% Eye ear drops 5 ml pack	1 pack	1.	Dexamethasone	5.1 mg/5 ml pack
RA concerned may take further necessary action as per above decision of NC.					

144	Case No.:56/31/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00981/AM11/	RLA File :09/24/040/00308/AM11/	Lic.No/Date:0910044015 22.10.2010	Defer Date:28.12.2010
	Decision :Committee decided to defer case for 28.12.2010 for comments of Department of Pharmaceuticals.			

145	Case No.:57/31/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/82-ALC4/2010 02.11.2010	Status:Case Deferred
	HQ File :01/82/050/00982/AM11/	RLA File :09/24/040/00296/AM11/	Lic.No/Date:0910044017 22.10.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			